

[श्री प्रकाशचौर शास्त्र.]

रानीखेत में कैसे मिले, वह इस के बारे में जानकारी लेने का यत्न करेंगे। मैं यह जानना चाहता हूँ कि क्या इस बारे में उन्होंने कोई जानकारी प्राप्त की है।

The Minister of Defence (Shri Y. B. Chavan): Yes, Sir. I would like to explain this point. The Jemadar and the Havildar both of them belong to the education corps. These maps were traced for the education of the army units there and the Havildar himself is one of the persons concerned with this type of educational work.

श्री हुकम चन्द कल्लुबाय (देवास) : मैं यह जानना चाहता हूँ कि जिन व्यक्तियों के द्वारा ये नक्शे भेजे गए थे, क्या उनको वहाँ से हटा दिया गया है या नहीं, उनके बारे में क्या कार्यवाही की गई है और भविष्य में ऐसी घटना न हो, उसके लिए सरकार ने क्या कदम उठाया है।

अध्यक्ष महोदय : मिनिस्टर साहब ने कहा है कि उन में से एक भ्रादमी हाथ में आया है और उस को इन्टेलिजेंट किया गया है। जब दूसरा भ्रादमी हाथ में आयेगा, तो उस को भी इन्टेलिजेंट किया जायेगा।

श्री श्रींकार लाल बेरवा (कोटा) : मंत्री जी ने बताया है कि ये नक्शे किसी सैनिक मास्टर ने भेजे थे। मैं यह जानना चाहता हूँ कि भविष्य में सैनिक मास्टर इस प्रकार के नक्शे न भेज सकें, इस बारे में कोई हिदायत दी गई है या कोई कानून बनाया गया है।

श्री यशवन्तराव चव्हाण : कानून बनाने की आवश्यकता नहीं है। ऐसे कागजात के बारे में रूल्ड और कानून पहले से ही हैं। इस भ्रादमी ने कुछ नैग्लिजेंस और कैयरलेसनेस दिखाई है। इस बारे में क्या एक्शन लिया जाये, इस पर विचार किया जा रहा है।

श्री बड़े (खारगोन) : ये नक्शे रहीं में भेजे गए थे।

अध्यक्ष महोदय : वे रहीं में नहीं भेजे गए थे। उन में फल डाल कर भेजे गए थे।

श्री बड़े : जी हाँ, ये नक्शे फलों के पैकेज में भेजे गए थे। मैं यह जानना चाहता हूँ क्या शासन ने इस बात का पता लगाया है कि ये नक्शे कैसे उस व्यक्ति के हाथ में आए और भविष्य में इस प्रकार के नक्शे किसी दूसरे व्यक्ति के हाथ में न आयें, इस के लिए शासन ने क्या कार्यवाही की है।

अध्यक्ष महोदय : इस का जवाब मा चुका है।

13.38 hrs.

RE. MOTION OF PRIVILEGE

Mr. Speaker: There were two notices of Privilege motions received on the 23rd September, 1964, from Shri Mani Ram Bagri and Shri Hem Barua in connection with certain allegations in one publication. I had read out the notices in the House. The Members from all sides of the House had expressed affection in abundance for me. The Leader of the House had advised that the matter might be left there without any notice being taken of the publication. I felt overwhelmed with gratitude for the indulgence shown and confidence expressed. But in spite of that I had offered to put the whole case before the leaders of the Opposition groups.

I made a written request to the leaders to come to my Chamber at 2.30 p.m. on the 25th September, 1964. Shri Mani Ram Bagri informed me, the previous evening, that he had an urgent business in his Constituency, and could not attend. He further told me that Dr. Ram Manohar Lohia would represent him (Shri Bagri) also.

On the day of the meeting, but sometime before the meeting, Dr. Lohia informed me that, on principle, he was opposed to such a meeting as he had expressed clearly on the floor of the Lok Sabha, and he would not attend. My efforts to persuade him could not succeed and he did not come.

Shri N. G. Ranga, Shri Hiren Mukerjee, Shri U. M. Trivedi, Shri Frank Anthony and Shri Hem Barua were kind enough to assemble in my Chamber. I had brought all records with me, and began to explain my position. But all of them unanimously rejected my offer and refused to look into the papers, though we had cursory talks over some issues.

Today we are adjourning *sine die*. The notices had been kept in abeyance. Even if it be indirectly, the conduct of the Speaker is sure to be discussed if the privilege motions are admitted. Therefore, this cannot be done. The discussion can only take place when a direct motion for the removal of the Speaker is there. Hence, I disallowed these two motions.

In the end, again, I must reiterate that I have no words to express my feelings and deep sense of gratitude to all Members for the confidence reposed in me and the indulgence shown to me since I took over office and more particularly on the day these notices were tabled here.

Shri S. M. Banerjee: Sir, I should other day you remember you said that I said something or did something which insulted you, casually insulted you. Though I had written a letter to you, still, I would like to mention here that I had no intention of any such thing; sometimes, over-eloquence can be construed as disobedience. I would request you not to keep anything in heart; I had no such intention in my heart. For whatever I have done—if I have injured your sentiment—I sincerely express my regret.

Mr. Speaker: I am grateful to the hon. Member.

Shrimati Renu Chakravartty (Barrackpore): May I say a word on this? We also felt that although there have been cases when there have been great outbursts, or, shall I say, emotion or even sometimes temper, on the whole, I think we have tried to carry on the work in this House with a certain amount of give and take. So, I also felt that that day, the remarks which were made and the feelings that were expressed—and your feeling that anybody has said anything against you—should not be there.

About Shri Banerjee, in the past also there have been occasions like that, but I do not think one Member can be singled out. I am sure that you also agree that these things are to be forgotten.

Mr. Speaker: Shri Banerjee has not referred to my reply to him. I do not know whether it has reached him or not.

Shri S. M. Banerjee: You have replied to me very nicely.

Mr. Speaker: Then is he not satisfied with that?

Shri S. M. Banerjee: I only wanted to make that submission.

Mr. Speaker: I also reiterate that there is nothing in my mind. I have said that I have all appreciation for the diligence and the devotion that he has shown in this House. Everything that happens here—I leave it there. I do not carry any malice, any ill-will, against any Member when I go back to my Chamber. Shri Banerjee should rest assured of it. I might have differences with him and sometimes I might express myself also very strongly.

Shri S. M. Banerjee: I want only an opportunity to speak . . . (Interruption)

Shrimati Renu Chakravartty: He is trying to extract a promise?

Mr. Speaker: I am giving no promises. He must rest assured that there is nothing in my mind, and I never carry any ill-will, any rancour, any malice against any Member of the House. Whatever might happen here, that is left here. I request other hon. Members also to just leave those things here and not to take them outside.

Dr. M. S. Aney (Nagpur): Let me assure you, Sir, that nobody in the House ever thinks that you can carry anything in your mind at all.

Mr. Speaker: I am so grateful to the hon. Member's remarks.

REPRESENTATION OF PEOPLE
(SECOND AMENDMENT) BILL*

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): On behalf of Shri A. K. Sen, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

Shri Jaganatha Rao: I introduce the Bill.

13.45 hrs.

MOTION RE. REPORT OF BACKWARD CLASSES COMMISSION

श्री यशपाल सिंह (कैराना) : अध्यक्ष महोदय . . .

श्री रामसेवक यादव (बाराबंकी) : मैं एक निवेदन करना चाहता हूँ। यह प्रतिवेदन

बहुत ही महत्वपूर्ण है और इस पर कफ़ी समय मिलना चाहिये

अध्यक्ष महोदय : इसको शुरू तो होने दीजिये, यह भी देख लिया जायगा।

श्री रामसेवक यादव : इसका ताल्लुक 36 करोड़ इंसानों से है और वे जो समय दिया गया है वह बहुत थोड़ा है।

अध्यक्ष महोदय : इसलिए शुरू नहीं करना चाहते हैं, इसको ?

श्री श्रीराम (अलीगढ़) : शुरू होने से पहले मैं भी एक प्रार्थना करना चाहता हूँ। इस देश के 65 प्रतिशत लोगों का जिस से सम्बंध है, उस कमिशन की रिपोर्ट एक तो बारह बरस के बाद प्रकाश में आई है और जब आई भी है तो श्रीमन्, उस के लिए दो घंटे देना बिल्कुल भी उचित नहीं है और कम से कम इसके लिए पन्द्रह घंटे दिए जाने चाहियें। जो समय इस सेशन में दिया जा सकता हो, दिया जाए, बाकी अगले सेशन में, जब वह प्रारम्भ हो, दे दिया जाए।

अध्यक्ष महोदय : यही बात तो मैं कह चुका हूँ। अफसोस की बात है कि जब एक बात एक बार कही जा चुकी है तो फिर उसको दोहराने की कोई जरूरत नहीं रह जाती है। वह बात हाउस के सामने आ गई है और मैंने यकीन भी दिलाया है कि इसको शुरू होने दीजिये और देख लिया जाएगा। हाउस मालिक है अपने वक्त का और अगर हाउस और वक्त चहेगा तो और वक्त भी मिल जाएगा। जैसे हाउस की मर्जी होगी बसा ही होगा। आज जितना हो सकेगा, उतना आज इसको दे दिया जाएगा और फिर इस को अगले सेशन में हम जारी रखेंगे।

श्री श्रीराम : बहुत महत्वपूर्ण विषय है।